

**GOVERNMENT OF INDIA
PLANNING
LOK SABHA**

UNSTARRED QUESTION NO:4344
ANSWERED ON:08.08.2014
INTEGRATED ACTION PLAN
Chaudhury Shri Jitendra

Will the Minister of PLANNING be pleased to state:

- (a) whether there is any difference of opinion between the Planning Commission and the Ministry of Home Affairs over the implementation of Integrated Action Plan (IAP) for Selected Tribal and Backward Districts;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the manner in which the Government intends the involvement of panchayats under IAP?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) MINISTRY OF PLANNING, MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE FOR DEFENCE (RAO INDERJIT SINGH)

(a): No, Madam.

(b): Does not arise.

(c): Participation of local people's representatives, in order to overcome local problems and enhance effective implementation, is inherent in various development programmes especially the Integrated Action Plan which has been continued as " Additional Central Assistance for Left Wing Extremism Affected Districts" from 2013-14. A Committee headed by the District Collector/ District Magistrate and consisting of the Superintendent of Police of the District and the District Forest Officer is responsible for implementation of this scheme. The District-level Committee has been given responsibility to ascertain the local needs and then prepare the list of works/projects to be taken up. The District-level Committee also has to ensure a suitable form of consultation with the local Members of Parliament while finalizing works/ projects to be taken up under the scheme.